

Name of the Corporate Debtor:M/s Johnson Watch Company Private Limited; Date of Commencement of Liquidation: 10.07.2026; List of Creditors as on: 22.08.2026

Annexure-1

List of Secured Financial Creditors																
Sr. No.	Name of Creditor	Details of Claim received		Details of Claim admitted							Amount of Contingent Claim (Rs.)	Amount of any mutual dues, that may be set off (Rs.)	Amount of claim rejected	Amount of Claim under Verification (Rs.)	Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of claim admitted (Rs.)	Nature of Claim	Amount covered security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% od voting share in CoC						% share in total amount of claims admitted
1	Yes Bank Limited	5-Nov-24	226,218,654.37	226,218,654.37	Secured FC		Yes	As per Annexure 1		69.74%	12.35%	-	-	-	-	-
2	RBL Bank Limited	5-Sep-24	98,151,500.92	98,151,500.92	Secured FC		Yes	As per Annexure 2		30.26%	5.36%	-	-	-	-	-
	Total (A)		324,370,155	324,370,155								-	-	-	-	-



Anil Kohli, Designated Partner & Authorized signatory of IPE registered as IP
ARCK Resolution Professionals LLP acting as Resolution Professional
in the matter of M/s. Johnson Watch Company Private Limited
Reg No.: IBBI/IPE-0030/IPA-1/2022-23/50013
AFA Valid upto 31.12.2026
409, Ansal Bhawan, 16 K.G. Marg (Connaught Place), New Delhi - 110001

Annexure No. 1

Security of Yes Bank Limited

1. First Pari passu Charge on all Current Assets and Movable Fixed assets of the Borrower (both present and future).
2. First Pari Passu Charge on below mentioned immovable Fixed Assets of the Borrower
 - Residential Property situated at K-6A, Green Park Extension, New Delhi
 - Commercial Property situated at E-71, South Extension, New Delhi
3. Second Charge on Existing Charge on entire Current Assets and Movable Fixed assets of the Borrower at all location (both present and future).
4. Second Charge on Existing Charge on below mentioned Immovable Fixed Assets of the Borrower
 - Residential property situated at K-6A, Green Park Extension, New Delhi
 - Commercial property situated at E-71, South Extension, New Delhi
5. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
6. Charge on Current Assets financed through the additional Working Capital Term Loan.
7. Name of Guarantors, if any
 - a) 100% Credit Guarantee by National Credit Guarantee Trust Company Limited ('NCGTC') for Guaranteed Emergency Credit Line ('GECL') by way of Working Capital Term Loan ('WCTL') for INR 8.93 Cr.
 - b) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
 - c) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
 - d) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
 - e) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
 - f) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan

Annexure No. 2

Security of RBL Bank Limited

1. First Pari Passu Charge by way of Hypothecation of Entire Current Assets and movable assets of the CD.
2. First Pari Passu Charge by way of Equitable mortgage on Residential Property Situated at Plot No. 6-A, Block-K, Green Park Extension, New Dehli-110016 owned by Rajesh Madan and Uttam Chand Madan.
3. First Pari Passu Charge by way of Equitable mortgage on Commercial Property Situated at Plot No. 71, Block E, South Extension, Part 1, New Delhi – 110049 owned by Rajesh Madan & Anil Madan.
4. Negative Lien over Commercial property situated at L-21 & L-21 A, Connaught Place, New Delhi.
5. Personal Guarantee:
 - a) Unconditional & Irrevocable Personal Guarantee of Mr. Rajesh Madan
 - b) Unconditional & Irrevocable Personal Guarantee of Mr. Anil Madan
 - c) Unconditional & Irrevocable Personal Guarantee of Mr. Manish Madan
 - d) Unconditional & Irrevocable Personal Guarantee of Mr. Ankit Madan
 - e) Unconditional and Irrevocable Personal Guarantee of Mr. Uttam Chand Madan